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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 696/2025, CAV 257/2025, I.A. 16412/2025, I.A. 16413/2025 & I.A. 16414/2025

CAMPUS ACTIVEWEAR LTD.Plaintiff

Through: Mr. Sandeep Sethi, Senior Advocate with Mr. Samudra Sarangi, Ms. Shruti Raina, Ms. Saloni Jain, Ms. Priyal Sarawagi & Mr. Paritosh Tengshe, Advocates.

versus

CAMPUS SUTRA RETAIL P. LTD.Defendant

Through: Mr. Amit Sibal, Senior Advocate with Mr. Saurav Agarwal, Mr. Adarsh Ramanujan, Mr. Asav Rajan, Mr. Ajay Sharma, Ms. Kashish Chadha, Mr. Devang Shrotiya, Mr. Akash Saxena & Mr. Aditya Shah, Advocates.

**CORAM:
HON'BLE MR. JUSTICE AMIT BANSAL**

ORDER
15.07.2025

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CAV 257/2025

1. Since the counsel for the defendant has entered appearance in the present suit on the first date of hearing itself, the caveat stands discharged.

I.A. 16413/2025 (exemption from filing clear copies of documents)

2. Allowed, subject to the plaintiff filing clear copies of documents and documents within four (4) weeks from today.

3. The application stands disposed of.

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I.A. 16412/2025 (u/s 12A of the Commercial Courts Act, 2015)

4. Issue notice.
5. Notice is accepted by counsel for the defendant.
6. Let reply be filed within four (4) weeks from today.
7. Rejoinder thereto, if any, within two (2) weeks thereafter.
8. List before the Joint Registrar on 11th September, 2025 for completion of service and pleadings.
9. List before the Court on 10th November, 2025.

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10. Let the plaint be registered as a suit.
11. Issue summons.
12. Counsel for the defendant accepts summons and waives issuance of formal summons.
13. Written statement shall be filed by the defendant within thirty days from today. Along with the written statement, the defendant shall also file affidavit of admission/denial of the documents of the plaintiff, without which the written statement shall not be taken on record.
14. Liberty is given to the plaintiff to file replication, if any, within thirty days from the receipt of the written statement. Along with the replication filed by the plaintiff, affidavit of admission/denial of the documents of the defendant be filed by the plaintiff.
15. The parties shall file all original documents in support of their respective claims along with their respective pleadings. In case parties are placing reliance on a document, which is not in their power and possession, its detail and source shall be mentioned in the list of reliance, which shall also be filed with the pleadings.



16. If any of the parties wish to seek inspection of any documents, the same shall be sought and given within the timelines.

17. Without prejudice to the rights and contentions of the parties, counsel for the parties submit that the parties are amenable to exploring the possibility of arriving at an out-of-court settlement.

18. Counsel for the parties further submit that they shall take steps with regard to engaging in settlement talks.

19. List before the Joint Registrar on 11th September, 2025 for completion of service and pleadings.

20. List before the Court on 10th November, 2025.

I.A. 16414/2025 (O-XXXIX Rules 1 and 2 of CPC)

21. The present suit has been filed seeking relief of permanent injunction restraining the defendant from infringing the trademarks and copyrights of the plaintiff, passing off along with other ancillary reliefs.

22. This application has been filed seeking an interim injunction, restraining the defendant from selling the products bearing the marks CAMPUS/CAMPUS SUTRA, or any other marks which are deceptively similar to the plaintiff's registered mark.

23. Issue notice.

24. Notice is accepted by counsel for the defendant.

25. Mr. Amit Sibal, senior counsel appearing on behalf of the defendant, on instructions, submits that, inadvertently three (3) out of 11,000 designs of the defendant that bore the mark 'CAMPUS', on a stand-alone basis, got listed.

23.1. He further submits that the defendant has already written to the various platforms where these products are to be sold, to remove the listings



of the said products.

26. Mr. Sibal also submits that the defendant has been using the mark 'CAMPUS SUTRA' for its apparel since 2012. However, the defendant has never used the 'CAMPUS' mark for footwear.

27. Without prejudice to the rights and contentions of the defendant, Mr. Sibal submits that till the next date of hearing, the defendant shall not use the mark 'CAMPUS' on a stand-alone basis, in respect of any of its products.

28. The aforesaid statement on behalf of the defendant is taken on record. The defendant shall be bound by the same.

29. Reply be filed within four (4) weeks from today.

30. Rejoinder thereto, if any, within two (2) weeks thereafter.

31. List before the Joint Registrar on 11th September, 2025 for completion of service and pleadings.

32. List before the Court on 10th November, 2025.

AMIT BANSAL, J

JULY 15, 2025

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